

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member**

**Date of hearing: 7.6.2012**

**Petition No.47/MP/2012**

Petitioner: Eastern Regional Load Despatch Centre, Kolkata  
Respondents: Orissa Power Transmission Corporation Ltd., Bhubaneswar and others

**Petition No.49/MP/2012**

Petitioner: Northern Regional Load Despatch Centre, New Delhi  
Respondents: Uttar Pradesh Power Transmission Corporation Ltd., Lucknow and others

**Petition No.50/MP/2012**

Petitioner: North-Eastern Regional Load Despatch Centre, Shillong  
Respondents: Assam State Electricity Board, Guwahati and Others

**Petition No.51/MP/2012**

Petitioner: Western Regional Load Despatch Centre, Mumbai  
Respondents: Madhya Pradesh Power Transmission Corporation Ltd and others

**Petition No.52/MP/2012**

Petitioner: Southern Regional Load Despatch Centre, Mumbai  
Respondents: NTPC and others

**Subject:** Enforcing adequate frequency response from all the control areas to the Indian Grid through availability of primary response from all generating stations in the grid in terms of Regulation 5.2 of the Indian Electricity Grid Code read with Regulations 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

**Parties present:**

1. Shri S.K.Soonee, POSOCO
2. Shri V. Suresh, POSOCO
3. Shri R.K.Bansal, POSOCO
4. Shri P. Pentayya, POSOCO
5. Shri Joyti Prasad, POSOCO
6. Shri V.K.Agarwal, NLDC
7. Shri N. Mishra, NLDC
8. Shri S. Narsimhan, NLDC

9. Shri Pradeep Reddy, NLDC
10. Shri Debasis De, NRLDC
11. Shri V.V Sharma, NRLDC
12. Ms. Gayatri Devi, NRLDC
13. Shri C.S. Bobade, WRLDC
14. Shri R. Raina, ERLDC
15. Shri Sandeep Sarwate, NPCIL
16. Ms. Elizabeth Pyrbot, NEEPCO
17. Shri Amrik Singh, NHPC
18. Shri B.B Mehta, SLDC, Gujarat
19. Shri P.P.Francis, NTPC
20. Shri A Basu Roy, NTPC
21. Ms. Shilpa Aggarwal, NTPC
22. Shri Udai Shankar, NTPC
23. Shri Vivek Kumar, NTPC
24. Shri Rajeev Kumar, NTPC
25. Shri Sudhir Kapadia, CPDCL.

### **Record of Proceedings**

During the hearing, the representative of POSOCO submitted that responses to the petitions have been received from the constituent respondents, namely, NTPC, NHPC and the SLDCs of Gujarat, Madhya Pradesh, Chhattisgarh, Andhra Pradesh and Uttar Pradesh.

2. On a specific query by the Commission as regards submission of the details of the generating stations who have not complied with Regulation 5.2 (f) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (IEGC) and have not given the primary response, the representative of NLDC submitted that the necessary details have been submitted to the Commission. The Commission directed the staff to process the cases for issue of notices to all the generating stations who have not complied with Regulation 5.2(f) of the Grid Code to file their responses within one month.

3. CEO of POSOCO submitted that the implementation of primary response from all generating stations including State generating stations was pivotal for ensuring grid reliability and security. The Commission also observed that primary response from generators was important in light of the proposal for synchronization of the Southern Region, the integration of national grid to SAARC grid and integration of renewable generation. The Commission directed NLDC to submit a draft "Procedure for Monitoring the Primary Response of Generators for calculation of Frequency Response Characteristic (FRC) of Regional Control Areas". The CEO, POSOCO submitted that the draft procedure and methodology would be drafted by NLDC/RLDCs in consultation with all SLDCs keeping in view the guidelines followed by the System Operators worldwide, for calculation of FRC after discussing in the Forum of Load Despatchers (FOLD) and the same would be placed before the Commission for approval.

4. The representative of NTPC submitted that the NLDC, RLDCs and Forum of Load Despatchers would decide on the implementation procedure in which the

generators would not have any say and prayed that they should also be allowed to participate in the process for development of procedure for FRC by POSOCO. He further submitted that even while prescribing the RGMO and FGMO in the Grid Code, the generators were not consulted. The Commission clarified that the Grid Code was made after following an elaborate process of public consultations and NTPC should have availed the opportunity to put forward its views at the appropriate stage. The representative of NTPC further submitted that RGMO as specified in the Grid Code has been implemented in 90% of units of NTPC. The representative of NTPC further submitted that compliance with FGMO and constant frequency control are complimentary to each other which cannot be ignored.

5. The representatives of SLDCs Gujarat and MP submitted that with the implementation of ABT, the users have started providing quick responses on frequency variations. They also endorsed the need for achieving adequate primary response from the generating stations and the periodic monitoring of frequency response in respective control area.

6. SLDC, Maharashtra pointed out that if generation schedule changes on account of RGMO, then it would have commercial implications in SNP base mechanism. The Commission directed the SLDC to discuss the issue in the Forum of Load Despatchers.

7. The learned counsel for Chhattisgarh Power distribution Company Ltd (CPDCL) prayed for four weeks time to file reply in the matter. The Commission observed that this is a technical matter and is being referred to POSOCO to submit a draft procedure and at this stage reply to the petition is not strictly necessary. However, the respondent is free to file its reply to the petition.

8. The respondent, NPCIL filed its written submissions in the matter and prayed that the exemption given to nuclear power stations on free governing mode operation be continued. It was also submitted that since IEGC already exempts nuclear power plants there was no need of a separate order in this regard.

9. The Commission directed CEO, POSOCO to formulate the procedure in consultation with the load despatchers, invite the comments/suggestions/objections of all concerned parties, finalise the procedure after considering the objections/suggestions/comments, and submit the draft procedure alongwith all relevant documents for approval of the Commission.

**By Order of the Commission**

**sd/-  
(T.Rout)  
Joint Chief (Law)**